Evacuee properties in Andhra Pradesh

- 1853. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of evacuee properties under Ranga Reddy and Hyderabad districts of Andhra Pradesh, which are still under the exclusive control of Union Ministry of Home Affairs;
- (b) the detailed guidelines, rules and regulations under which these evacuee properties are allotted to others by the Union Ministry of Home Affairs;
- (c) whether any such evacuee property exists in uppal under Ranga Reddy district of Andhra Pradesh;
 - (d)if so, the details; thereof with regard to its title status;
 - (e) whether this property is under litigation;
- (f) if so, whether Government are taking serious legal steps to solve litigation; and
 - (g) if not, the reasons therefor?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SWAMI CHINMAYANAND): (a) In 1980, the work relating to administration, management and disposal of the remaining undisposed of acquired lands/ evacuee properties were transferred to the Government of Andhra Pradesh under administrative and financial arrangements which envisaged that these properties would thereafter be managed and disposed by the State Government.
- (b) Prior to transfer of undisposed of acquired lands/evacuee properties to the State Governments, the Union Ministry of Home Affairs administered, managed and disposed of evacuee properties in accordance with the provisions of Displaced Persons (Compensation & Rehabilitation) Act, 1954 and rules made thereunder.
- (c) to (g) After conclusion of package deals/administrative and financial arrangements concluded with various State Governments transferring undisposed evacuee properties, such information is not maintained by the Union Government.